



* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ <u>CRL.A. 1085/2024</u>

GAJRAJ @ AMIT @ KALICHARANAppellant

Through: Mr. Manjeet Mathur and Mr.

Rajbardhan Singh, Advocates

versus

STATE NCT OF DELHIRespondent

Through: Ms. Shubhi Gupta, APP for State

CORAM:

HON'BLE MR. JUSTICE MANOJ KUMAR OHRI

ORDER 14.10.2025

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- 1. It has been noticed that a typographical error has crept in the first and last page of the judgment passed in the aforesaid matter to the effect that instead of date of pronouncement to be '10.10.2025', the same has inadvertently been mentioned as '09.10.2025'. Accordingly, date of pronouncement in the first and last page of the aforesaid judgment be read as '10.10.2025'.
- 2. Ordered accordingly.
- 3. A copy of this order be annexed with the judgment.

MANOJ KUMAR OHRI (JUDGE)

OCTOBER 14, 2025/ga